

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 5698 of 2020

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2/09.09.2020 Learned counsel for the petitioner prays to ignore the defect and take up the matter on merits.

Learned counsel for the petitioner undertakes to deposit the deficit court fee within two weeks from today. Rest of the defects stand ignored.

Call for the case diary from the court concerned as well as the criminal antecedent report of the petitioner from the concerned Districts and put up after receipt of the same.

(Ananda Sen, J)

Mukund/-